

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 418 of 2003

Jabalpur, this the 9th day of July, 2003.

Hon'ble Mr. D.C. Verma, Vice Chairman (Judicial)
Hon'ble Mr. A.K. Bhatt, Member (A)

S.K. Tyagi,
son of Shri Ram Chand
Tyagi, aged about 45 years,
Chargeman Grade -I,
M.T. Section,
Ordnance Factory, Itarsi

APPLICANT

(By Advocate - Shri A.K. Shrivastava)

VERSUS

1. Union of India,
through Secretary,
Ministry of Defence,
Department of Defence
Production, New Delhi.

2. Director General,
Ordnance Factory Board,
10-A Shaheed K Bose Road,
Calcutta - 700 001

3. General Manager,
Ordnance Factory,
Itarsi (M.P.)

RESPONDENTS

O R D E R (ORAL)

By Anand Kumar Bhatt, Member (A) -

The applicant vide order dated 19.5.99 (Annexure A-1) was given the penalty of reduction of pay to the minimum of Rs. 5500/- in the time scale of pay of Rs. 5500-9000/- for a period of four years and that the applicant will not earn increments of pay during the period of reduction.

2. The OA states in para 4.7 that the period of four years has been over on 18.5.2003 and in this connection a representation has been given to the respondent No. 3 (Annexure A-3). This representation has been given on 18.5.2003. It does not seem to be decided yet by the

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3. The OA is decided at the admission stage by giving a direction to the competent authority that the representation given by the applicant on 18.5.2003 (Annexure A-3) be decided within a period of one month from the date of communication of this order and the ^{decision} ~~same~~ be communicated to the applicant.

4. With the above direction, the OA stands decided.

(Signature)
(A.K. Bhatt)
Member (A)

(D.C. Verma)
Vice Chairman (J)

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सूचना एवं आवश्यक कार्यवाही हेतु

उप रजिस्ट्रार 15-703

Dr. Srivastava
PSP-203 with pol

Kelly

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Issued
on 15.7.03
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